

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4049  
ANSWERED ON:18.08.2010  
ACTIVITIES OF UNRECOGNISED EDUCATIONAL INSTITUTIONS  
Singh Rajkumari Ratna;Sinh Dr. Sanjay

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether instances of misrepresentation by unrecognized educational institutions in the country, claiming to be recognised by statutory authorities and luring students to take admission have been reported;
- (b) if so, the details thereof; and
- (c) the punitive action taken in the matter?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): Yes, Sir. According to information furnished by University Grants Commission, the UGC has been receiving complaints against such unrecognized educational institutions. There are 21 universities/institutions which are identified as fake by UGC. The details are available at UGC website i.e. [www.ugc.ac.in](http://www.ugc.ac.in). Besides these, according to UGC two institutions, namely Indian Institute of Planning & Management (IIPM) and Bhartiya Shiksha Parishad (BSP) Lucknow, UP are admitting students in their unrecognized courses/degrees, through advertisements in the media.

(c): The UGC has set up a special cell, known as "Malpractices Cell" to deal with matters relating to the existence/functioning of fake or unrecognized Universities/ Institutions in the country. UGC has also issued public notices in all national dailies and regional newspapers to inform the public about the correct status of IIPM and BSP, and has issued them communications to withdraw advertisements inviting applications for degree courses which are specified under Section 22 of the UGC Act, 1956. UGC has also advised State Governments for investigation and registering of appropriate complaints/FIR to initiate prosecution against fake institutions coming under their purview. The Central Government has introduced a Bill namely "The Prohibition of Unfair Practices in Technical Institutions, Medical Educational Institutions and Universities Bill, 2010" in Parliament on 3rd May, 2010 to prohibit and punish such unfair practices.